

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.71/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Limited and EMCO Energy, PPA dated 21.3.2013 with Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy, PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.

Petitioners : GMR Warora Energy Limited & anr.

Respondents : MSEDCL & ors.

Petition No. 72/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law.

Petitioners : GMR Kamalanga Energy Limited & anr.

Respondents : Dakshin Haryana Bijli Vitran Nigam Limited & ors.

Date of hearing : **8.1.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GMR
Ms. Raveena Dhamija, Advocate, GMR
Ms. Yashaswi, Advocate, GMR
Shri Varun Pathak, Advocate, MSEDCL
Shri G. Umopathy, Advocate, HPPC
Shri Aditya Singh, Advocate, HPPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Anand K.Ganesan, Advocate, DNH
Shri Ashwin Ramanathan, Advocate, DNH
Shri Ashish Anand Bernard, Advocate, PTC
Shri Paramhans, Advocate, PTC
Shri Vikrant Saini, HPPC



Record of Proceedings

These Petitions were taken up for hearing today.

2. Heard the learned counsel for the Petitioner, the learned counsels for the Respondents, MSEDCL, HPPC and DNH at length. At the request of the learned counsels for DNH and TANGEDCO, the Commission granted time to file their written submissions, with copy to other, on or before **24.1.2019**.
3. Subject to the above, order in the Petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

